

File No. 11/03/Reg/Fortification/2014 (pt. III)
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 27th December, 2018

Subject: Direction under section 16(5) of Food Safety and Standards Act, 2006 regarding extension of time period for the compliance of Notification File No. 11/03/Reg/Fortification/2014 dated 2nd August, 2018 relating to Standards for fortification of foods.

Reference is drawn to the notification File No. 11/03/Reg/Fortification/2014 dated 2nd August, 2018 published in the Official Gazette of India prescribing standards for fortification of foods. As per this notification, a transition period of 5 months i.e. up to 1st January, 2019 was given to the food business operators to comply with these regulations.

2. A number of representations have been received, stating that as there is a huge difference between the required levels of fortificants specified in the final notification vis-a-vis those currently operationalised. It is a cause of concern for the industry as compliance with the new standards, particularly the levels of fortificants would require re-formulation of the premix and will also affect the labelling requirements.

3. After due consideration, it has been decided to extend the time line for the compliance of the above mentioned notification (No. 11/03/Reg/Fortification/2014 dated 2nd August, 2018) w.r.t. Food Safety and Standards (Fortification of Foods) Regulations, 2018 for a further period of six months i.e. up to 1st July, 2019.

4. This issues with the approval of the Competent Authority in exercise of the power vested under Sections 16(5) of Food safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioners,
2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI